GOVERNMENT OF INDIA MINES LOK SABHA

STARRED QUESTION NO:1 ANSWERED ON:22.02.2013 GRANT OF MINERAL CONCESSIONS Bhagora Shri Tarachand;Pakkirappa Shri S.

Will the Minister of MINES be pleased to state:

- (a) the contribution of mining sector to the country's Gross Domestic Product during each of the last three years;
- (b) the number of mineral concessions granted by the State Governments and the number of prior approvals conveyed by the Union Government for grant of mineral concessions during each of the last three years and the current year, State/UT-wise; and
- (c) the details of the applications for grant of mineral concessions lying pending with the Union Government and the State Governments including the reasons for their pendency along with the measures taken/proposed to be taken by the Union Government for their expeditious clearance?

Answer

THE MINISTER OF MINES (SHRI DINSHA PATEL)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) OF LOK SABHA STARRED QUESTION NO. 1 FOR 22ND FEBRUARY, 2013, ASKED BY SHRI TARACHAND BHAGORA AND SHRI S.PAKKIRAPPA REGARDING GRANT OF MINERAL CONCESSIONS.

(a): The contribution of mining and quarrying in country's Gross Domestic Product (GDP) is as follows:-

(in Rs. Crore)
Sector 2009-10 2010-11 2011-12
2nd (RE) 1st (RE)

Mining & Quarrying 157400 196092 201076

Contribution of 2.58 2.70 2.41
Mining & Quarrying
(in %)
RE = Revised Estimate;

- (b): As State Governments are the owners of the minerals and they grant the concessions in accordance with the provisions of the Mines and Minerals (Development and Regulation) Act,1957 (MMDR Act,1957), and the Rules framed thereunder after necessary statutory clearances, the information regarding grant of mineral concessions by the State Governments is not centrally maintained. However, State Governments are required to obtain prior approval of the Central Government in respect of eleven atomic minerals and ten metallic and non-metallic minerals listed in Part 'B & C' respectively of first Schedule to the MMDR Act,1957. The number of prior approvals conveyed by the Ministry of Mines for grant of mineral concessions during the years 2009-10, 2010-11,2011-12 and the current year, State/UT wise, is at Annexure ¬I.
- (c):The details of applications for grant of mineral concessions awaiting prior approval of the Ministry of Mines are given in Annexure-II. The details of the applications pending with the mineral-rich State Governments, as per their latest quarterly reports, are shown in Annexure-III. The primary reasons for the delay are insufficient information/documents furnished by the applicants, time taken in obtaining statutory forest and environment clearances, legal implications and inappropriate application of the provisions of the MMDR Act and Mineral Concession Rules (MCR), 1960 by the State Governments.

The Ministry of Mines has taken several steps for expeditious clearance of mineral concession applications, viz.,

- i. The Ministry of Mines has issued detailed guidelines on 24th June, 2009, 9th February, 2010, 29th July, 2010, 13th October, 2010 and 11th February, 2013 in order to bring about more clarity and consistency in processing the mineral concession proposals. These guidelines are available on the Ministry's website (www.mines.nic.in).
- ii. A Model State Mineral Policy has been framed and circulated by the Ministry to all State Governments on 12.10.2009 with the request to finalize and adopt a Mineral Policy as per their priority and requirements, for enabling consistency in recommendation of proposals.
- iii. A Coordination-cum-Empowered Committee has been constituted in the Ministry of Mines under the chairmanship of Secretary (Mines) to inter alia monitor and minimize delays in grant of approvals for mineral concessions.